

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

free copy of the order dt. 8.9.99 may be given to the counsels for both sides.

Ratna
16/9

Received
14.9.99
S.O.

Notice with copy of the or. No. 11 dt. 8.9.99 may be sent to all resps. by Regd. post (AD).

Ratna
16/9

Received
16.9.99
S.O.

App. memo by Mr. D. N. Mishra not filed. Show cause also not filed. Further orders to Regd. stay.

Ratna
16/9 Bench

admitted in the School there and at this stage, in order to accommodate Respondent No. 4, he has been disturbed from Jajpur-Keonjhar Road and Respondent No. 4 has been posted in his place on his own request. neither the It is submitted that Respondent No. 4 nor the applicant has been relieved from their respective posts. In view of this, by way of interim relief, the Departmental Respondents are directed that in case Respondent No. 4 has not been relieved from his present post by today, then he should not be relieved from the post at Bhadrak for a period of 15 days till 23.9.1999. Applicant also need not hand over the charge of the post at Jajpur-Keonjhar Road till 23.9.1999. Learned Standing Counsel Mr. Mishra wants to obtain instruction and file show cause. Let him file show cause by 23.9.99 after serving copy on the other side on the question of further continuation or otherwise of the interim order. Let copy of this order be given to learned counsel for both sides and sent to Respondents alongwith notices.

✓ V.C. 23.9.99
Vice-Chairman

23.9.99

Member (Judicial)
Shri S. Volgata submits that the applicant has approached the Tribunal for getting his transfer order. But in the meantime, the departmental authorities have canceled the same and posted him in the same present place in the same capacity. In view of this, he does not want to pursue the O.A.

Learned Shri D. N. Mishra, learned Standing Counsel. In view of memo filed by the learned Counsel for the petitioner, the O.A. is disposed of for not being pressed.

✓ V.C. 23.9.99
Vice-Chairman

Member (J)